

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDER SHEET

ORDERS OF THE TRIBUNAL

30.05.2013

OA No. 429/2013

Mr. Sajid Ali, Counsel for applicant.

Heard learned counsel for the applicant.

The OA is disposed of by a separate order.

Anil Kumar
(Anil Kumar)
Member (A)

ahq

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR.

ORIGINAL APPLICATION NO. 429/2013

Jaipur, the 30th day of May, 2013

CORAM :

HON'BLE MR. ANIL KUMAR, ADMINISTRATIVE MEMBER

1. Jagdish Meena son of Shri Govardhan, aged 53 years, resident of E-37, Shankar Vihar, Sawai Getor, Malviya Nagar, Jaipur.
2. Ramphool Meena son of Ram Sahai, aged 48 years, resident of Plot No. 9, Saeed Ki Mohari, Nandpuri, Malviya Nagar, Jaipur.
3. Revar son of Shri Govinda, aged 53 years, resident of E-37, Shankar Vihar, Sawai Getor, Malviya Nagar, Jaipur.

All presently posted as Gangman in Construction Department, NWR, Jaipur.

... Applicants

(By Advocate: Mr. Sajid Ali)

Versus

1. Union of India through General Manager, North Western Railway, HQ, Jawahar Circle, Jaipur.
2. The Chief Administrative Officer (Construction), NWR, Jaipur, 5th Floor, Headquarter, Jawahar Circle, Jaipur.
3. The Divisional Railway Manager, New Delhi, Northern Railway, New Delhi.

... Respondents

(By Advocate: -----)

ORDER (ORAL)

The applicants have filed this OA praying for the following reliefs:-

- (i) This OA may kindly be allowed and the respondents may be directed to transfer the lien of the applicants against the regular vacancies of NWR Headquarter Office, Jaipur, w.e.f. 01.11.2003.
- (ii) Further the respondents may be directed to fix the seniority of the applicants in the cadre in which they are working treating their lien on Headquarter office of NWR, Jaipur w.e.f. 01.11.2003.

Anil Kumar

- (iii) Further the respondents may be restrained to transfer back the applicants back to the DRM, Delhi (Northern Railway).
- (iv) Any other appropriate order or direction which the Hon'ble Tribunal may deem just and proper in the facts and circumstances of the case may kindly be passed in favour of the applicants.
- (v) Cost of the Original Application may kindly be awarded in favour of the applicants."

2. Learned counsel for the applicant submits that he wants to file a detailed representation before the respondents for redressal of the applicant's grievances and the respondents may be directed to decide such representation within a specified period. They may also be directed not to transfer the applicants to DRM, Delhi Northern Railway till the disposal of the representation of the applicants.

3. Having heard the learned counsel for the applicants, the applicants are given liberty to file a detailed representation before the respondents within a period of one week from today and in case such a representation is filed by the applicants within the aforesaid period, in that eventuality the respondents are directed to decide the representation of the applicants by passing a reasoned & speaking order according to the provisions of law expeditiously but not beyond the period of three months from the date of receipt of a copy of the representation. The respondents are further directed not to transfer the applicants to DRM, Delhi Northern Railway till the disposal of their representation.

Anil Kumar

4. If any prejudicial order is passed against the applicants, they are at liberty to file substantive OA, is so advised.

5. With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

AHQ